

Uniformity in Rules and Regulations regarding Pay and Allowances etc. in Public Sector Undertakings

1325. SHRI M. RAGHUMA REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that each Public Sector Undertaking frames its own rules and regulations for its employees with regard to their pay and allowances, etc.;

(b) if so, the reasons for not having uniform rules and regulations; and

(c) the steps being taken by Government in this direction ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). Under their Articles of Association or the Statutes creating the Public Sector Enterprises, they have powers to frame rules and regulations governing the pay and allowances, of their employees consistent with the policy directions, if any issued by Government. Uniform rules and regulations are not feasible on account of historical reasons, location of these units and the business in which they are engaged. However, attempts are made to rationalise the scales of pay and allowances at the time of periodical wage settlements.

Non-implementation of provisions of Coal Mines Workers Welfare Act

1326. SHRIMATI KISHORI SINHA : Will the Minister of ENERGY be pleased to state :

(a) whether there are any coal mines which are not implementing the provisions of the Coal Mines Labour Welfare Fund Act;

(b) if so, whether these mines have been prosecuted; and

(c) if so, the details thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (c). The Coal Mines Labour Welfare Fund Act is administered by Coal Mines Labour Welfare Commissioner. As such, the question of

non-implementation of the provisions of that Act by Coal mines does not arise.

Disparities between Maximum and Minimum Earnings of Employees of Public Sector Undertakings

1327. SHRI HAROOBHAI MEHTA : SHRIMATI BIBHA GHOSH GOSWAMI :

Will the Minister of INDUSTRY be pleased to state :

(a) the minimum and maximum of pay packets paid to employees officers in public sector undertakings; and

(b) whether there is any proposal before Government to reduce the disparities between the maximum and minimum earnings of persons employed in public sector undertakings ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Pay packets, besides basic pay and Dearness Allowance, may consist of many other fringe benefits which differ from undertaking to undertaking partly due to historical reasons and partly due to bilateral negotiations between the Management and trade union representatives in respect of unionised employees. Further the employees of the same Company having same scales of pay may have different pay packets depending upon the place of their posting. Thus, it is very difficult to quantify the maximum/minimum pay packets paid to the employees/officers of various Public Sector Undertakings.

(b) While, no specific proposal is under the consideration of the Government, the need to reduce the disparity is kept in view at the time of wage/pay revision.

[Translation]

Power in Rural Areas of Delhi

1328. SHRI BHARAT SINGH : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the villages in rural areas of Delhi which came under consolidation of land had been getting power since 1954 to 1983;